

1474

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 519 of 2016

IN THE MATTER OF:-

Hardeep singh and ors.

...Applicant(s)

Versus

Sdmc and ors.

...Respondent(s)

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Through

Nidhi

Ms. Nidhi Mohan Parashar

Advocate for Delhi Cantonment Board

Place: New Delhi

A-110 L.G.F., Defence Colony-110024

Date: 18.08.2021

9953899908/nidhimohanparashar@gmail.com

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
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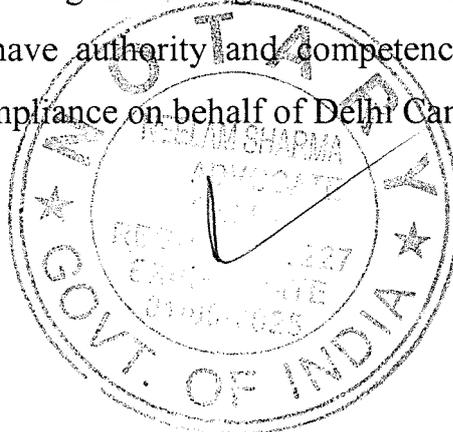
SDMC and Ors.

...Respondent(s)

Affidavit of Compliance on behalf of Delhi Cantonment Board

I, Gyanendra Pal Singh, S/o Sh. V.P. Singh, aged 34 years, working as OIC Sanitation, Delhi Cantonment Board, presently in New Delhi, do solemnly affirm and state as under:

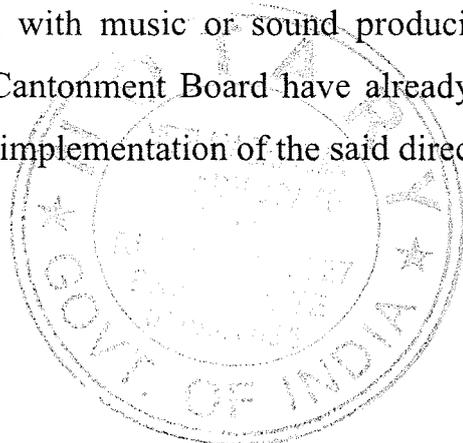
1. That I am working as OIC Sanitation, Delhi Cantonment Board. I am authorized to file the present affidavit of compliance on behalf of Delhi Cantonment Board.
2. That I am fully acquainted with facts and circumstances of the present case, and I have gone through the relevant records. Being fully authorized, I have authority and competence to submit and verify affidavit of compliance on behalf of Delhi Cantonment Board.



Gyanendra

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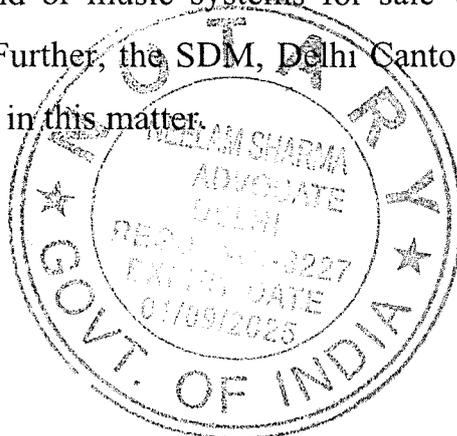
3. I state that, one portable Sound Level Meter (SLM0 namely, Casella) was procured by DCB in 2019 and it is being regularly used for effective measurement of noise levels in various residential, commercial, silence zones within perimeter of Delhi Cantonment Board. Subsequently, the noise measurement data generated at various residential/commercial/silence zones has been submitted to Delhi Pollution Control Committee (DPCC), Nodal Officer (Noise Pollution) and other controlling agencies. On analysis of this data, it has been confirmed that there are no noise hotspots in the jurisdiction of Delhi Cantonment area.
4. I state that the SLM is being used to check the noise levels at various places in the perimeter of Delhi Cantonment Board such as construction sites, banquet halls, commercial areas and religious institutions. I further state that till date no complaint regarding noise pollution has been received in Delhi Cantonment Area.
5. I state that pursuant to order dated 11.08.2020, extensive efforts have been undertaken during the last six months, to spread the awareness as regards the mandatory use of sound limiters in music or sound producing equipment. I state that all shops in commercial areas dealing with music or sound producing equipment in perimeter of Delhi Cantonment Board have already been identified and inspected for the implementation of the said directions.



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6. I state that pursuant to order dated 11.08.2020, suo-moto inspections are being carried out by the officials of the Delhi Cantonment Board on a regular basis to check violations of noise pollution norms.
7. I state that it has been made mandatory for all users of banquet halls to ensure the fitment of noise limiters in the DJs/other sound equipment being used by them. Further, a team from the Delhi Cantonment Board has been deputed with SLM to monitor the implementation of noise pollution control.
8. I state that all religious institutions in Delhi Cantonment area i.e., mosques, temples, churches etc. have been briefed to adhere to the norms laid down as per the noise standards and they are following the same.
9. I state that during one of the surprise inspections conducted by the Revenue Department of Delhi Cantonment Board on 20.07.2021 in Sadar Bazar, Delhi Cantonment Board, action has been initiated through SDM Delhi Cantonment Board, against two shopkeepers who had put up sound or music systems for sale without the fitment of sound limiters. Further, the SDM, Delhi Cantonment Board is taking necessary action in this matter.



William Sharma

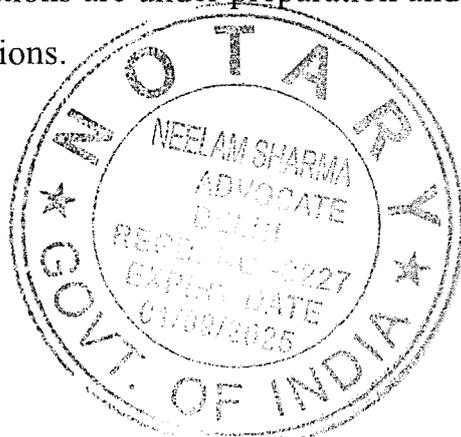
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10.I state that an extensive awareness program is being carried out by Delhi Cantonment Board by publishing notices at appropriate public place and on the website of the Delhi Cantonment Board.

11.I state that the helpline number for noise pollution has been disseminated to the public through public notices and on the official website of Delhi Cantonment Board. In addition to the above said awareness program, an application namely 'Samadhan' has been developed by the Delhi Cantonment Board and the same is available to the public for making complaints on any environmental related issues including noise pollution.

12.I state that the pamphlets containing essential details regarding noise pollution have also been distributed and have been pasted on important public places such as banquet halls and religious institutions. I further state that the banners and sign boards regarding the same are also being installed at appropriate places to create awareness among public.

13.I state that big size hoardings on the theme of curtailment of noise pollutions are under preparation and would soon be erected at suitable locations.



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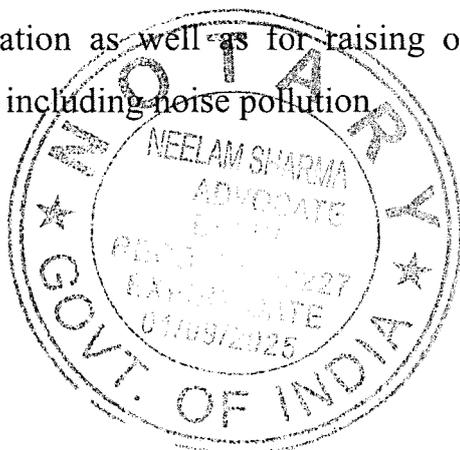
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14.I state that public participation with the help of NGOs, Market Associations, RWAs and self-help groups is being ensured for conveying the directions related to noise pollution norms.

15.I state that the schools present in the jurisdiction of the Delhi Cantonment Board have been very effectively utilized for spreading the awareness regarding air and noise pollution through online mode. The awareness regarding air and noise pollution have been included in the weekly activities of the schools and is being regularly reported by the respective schools to the Delhi Cantonment Board. The noise pollution awareness material such as paintings, slogans, articles, poems etc. prepared by students have been quite appreciable and the same have been installed on the notice boards. The same were forwarded by this office to Nodal officer (Noise Pollution), SDM Delhi Cantt and Environment Department, GNCTD. Copy of some sample material is annexed herewith as **Annexure 'A'**.

16.I state that the important awareness videos and photographs on noise pollution are being regularly displayed in the Cantonment General Hospital.

17.I state that various WhatsApp groups are functional for exchange of information as well as for raising of complaints on environmental issues, including noise pollution.



Signature

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18. I state that a weekly report on various aspects of noise pollution is submitted on every Monday to SDM Delhi Cantonment Board, Nodal officer (Noise pollution) and DPCC. The report contains the number of inspections conducted at different construction sites, religious institutions such as Mandir, Gurudwara, Masjid, Church, and Peer Baba for compliance of sound limiters, number of meetings conducted for sensitization of public, identification of noise hotspots under in the perimeter of Delhi Cantonment Board and details of awareness programs being undertaken during the week. These reports are discussed during the fortnightly meetings taken by Nodal Officer, Noise Pollution.

Neel
I identify the Deponent who has signed about the contents of this affidavit.

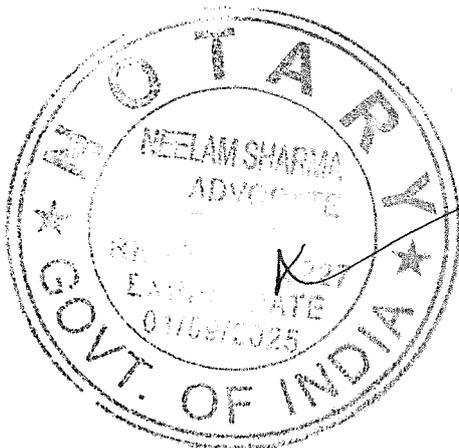
Gyanendra
DEPONENT
Gyanendra Pal Singh
OIC Sanitation
Delhi Cantonment Board
Delhi Cantt

11 8 AUG 2021

VERIFICATION

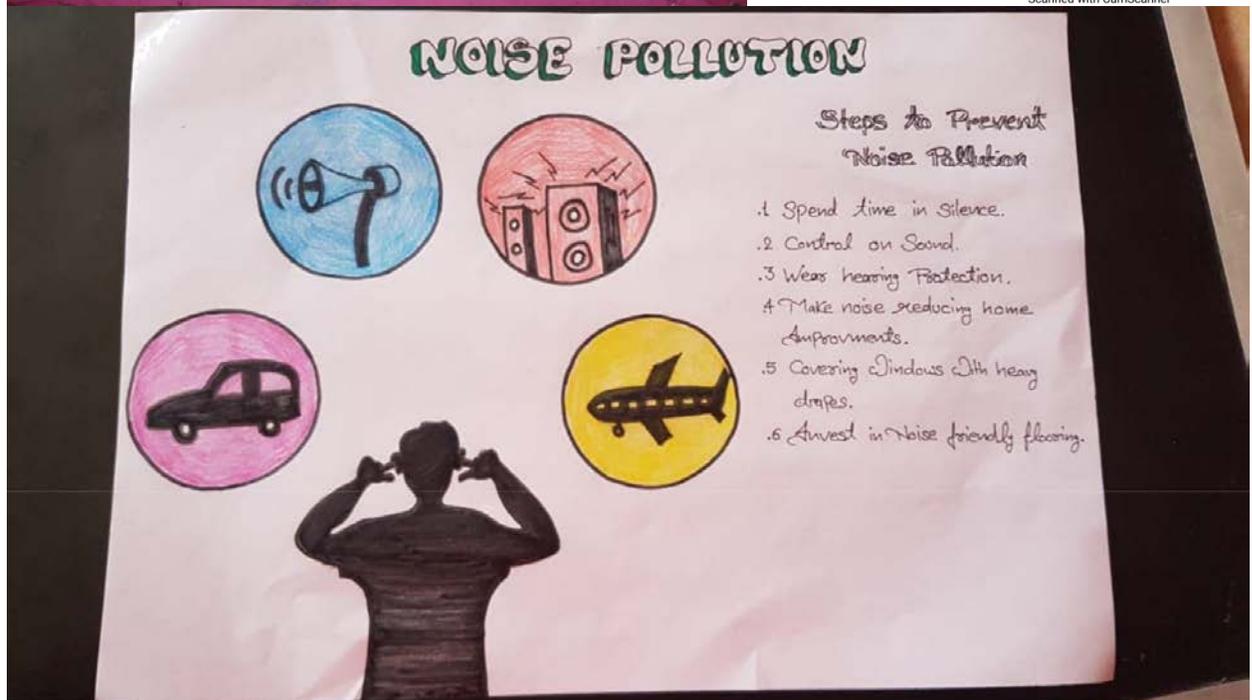
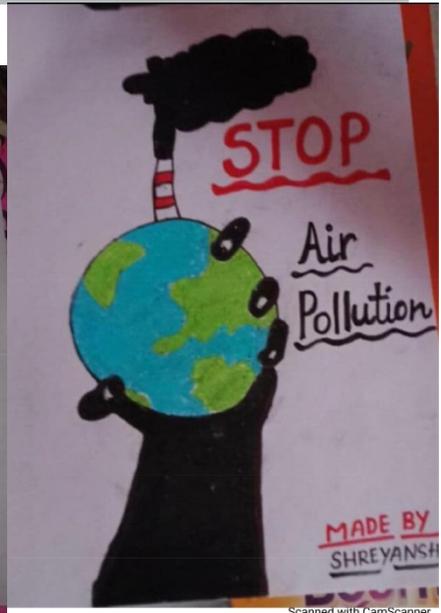
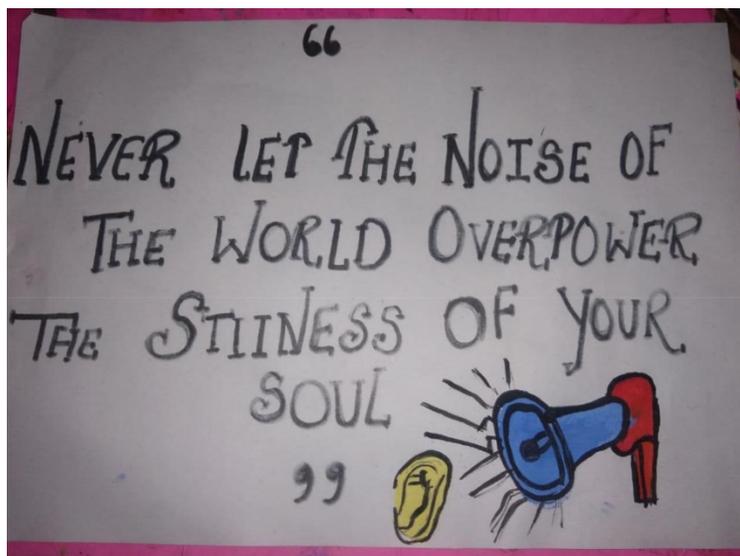
I, the deponent herein, do hereby verify that the contents of paragraph 1 to 18 of my above affidavit are true and correct to my knowledge based on official records. Verified at New Delhi on this the 11th day of August, 2021.

Gyanendra
DEPONENT
Gyanendra Pal Singh
OIC Sanitation
Delhi Cantonment Board
Delhi Cantt



ATTESTED
NOTARY (Govt. of India)
Neelam Sharma
Advocate
Ch. No. 165A, Gas No. No. 11,
Patil's Court, Courts,
New Delhi-110001
CALL: 9999408304

11 8 AUG 2021



Name - Manish Kumar
 Class - 9th B
 Date - 27/10/20

PAGE NO. _____
 DATE _____

Easy ON

NOISE POLLUTION

Noise pollution is a form of pollution which has become very deadly nowadays. This pollution is increasing every day and creates an unsafe environment. Noise pollution is when the level of noise increases more than the normal level. When the amount of noise exceeds, it becomes dangerous for living beings. Moreover, these unpleasant sounds cause great disturbances and create an imbalance in the environment. In other words, high volume noise are abnormal as the world is advancing at a rapid rate so is noise pollution. Technology has made things easier for people by creating appliances and devices for almost everything. You want to mix or grind something? It can be done with a mixer and blender. You are feeling hot? Simply turn on the AC or cooler. Do you want entertainment at home? You can watch television or play music. As the world is turning to technology, it is at the same time harming us.

POLLUTION

Pollution is the introduction of harmful materials into the environment. These harmful materials are called pollutants. Pollutants can be natural, such as volcanic ash. They can also be created by human activity, such as trash on streets produced by factories. Pollutants damage the quality of air, water and land. Pollution may widen landscape of plants, animals, long-term exposure to Air Pollution. Toxic chemicals that accumulate in top predators can make some species unable to eat.

Example

Scanned with CamScanner



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VAKALATNAMA
BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 519/2016

IN THE MATTER OF:
Hardeep Singh and Ors.

...Applicant(s)

Versus

SDMC and Ors.

...Respondent(s)

Gyandendra Pal Singh
Authorised
Representative

of

KNOW ALL to whom these present shall come that I, the above named **DCB** do hereby appoint: **Ms. Nidhi Mohan Parashar** (herein after called the advocate/s) to be my/our Advocate(s) with her office at A-110, LGF, Defence Colony-110024, 9953899908 in the above noted case authorized: To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled

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for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 12th day of August 2021.

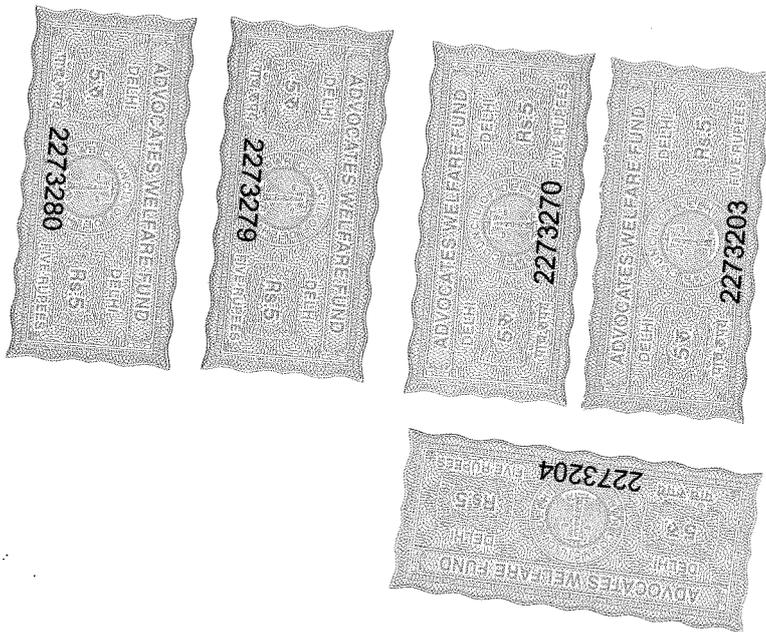
Accepted subject to the terms of fees.
Advocate

Gyanendra
Client

Gyanendra Pal Singh
OIC Sanitation
Delhi Cantonment Board
Delhi Cantt

Nidhi

(NIDHI MOHAN PARASHAR)
D/3809-A/2010





nidhi parashar <nidhimohanparashar@gmail.com>

Hardeep Singh and ors. vs Sdmc and ors. Original Application no. 519 of 2016

1 message

nidhi parashar <nidhimohanparashar@gmail.com>
To: manishgargadvocate123@gmail.com

Thu, Aug 19, 2021 at 1:08 PM

Dear Sir

Please find attached compliance report in the above captioned matter on behalf of Delhi cantonment Board in compliance with the Hon'ble National Green Tribunal's order dated 11.08.2020.

Thank you.

Warm Regards,

Nidhi Mohan Parashar,
Advocate on Record,
Supreme Court of India (AOR Code - 2703)
+919953899908

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A-110, Defence Colony, New Delhi - 110024
011 43829908

 Vedya Partnerswww.vedyapartners.com

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2 attachments **VEDYA PARTNERS** image001.png
6K **dcb ngt affidavit.pdf**
1346K